CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 123/MP/2026 along with IA No. 39/2026

Subject	:	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking harmonisation of the timeline for financial closure and project commissioning with the extended start date of connectivity.
Petitioner	:	AK Renewable Infra Private Limited (AKRIPL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Anand K Ganesan, Advocate, AKRIPL Ms. Harsha Rao, Advocate, AKRIPL Shri Robin Singh, Advocate, AKRIPL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that pursuant to the last Record of Proceedings dated 6.8.2026, the Petitioner has filed its compliance affidavit; however, he sought additional time to file a response to CTUIL's additional affidavit.

2. The learned counsel for the Respondent, CTUIL, while pointing out that the matter has been pending for a long time and consequently, the connectivity in question has also remained blocked during this period, requested an early listing, preferably in November 2026.

3. Considering the submissions made by the learned counsels, the Commission permitted the Petitioner to file a response to CTUIL's affidavit within ten days without fail.

4. The Petition will be listed for hearing on **20.11.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)